

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1085
(ANSWERED ON 13.02.2025)

LOKPAL AND LOKAYUKTAS ACT, 2013

1085. SMT. RENUKA CHOWDHURY:

Will the **PRIME MINISTER** be pleased to state:

- (a) the current status of the implementation of the Lokpal and Lokayuktas Act, 2013 in the country;
- (b) the number of cases that have been filed with the Lokpal since its formation and the progress in their resolution; and
- (c) the steps taken by Government to ensure the appointment of the remaining members of the Lokpal, as per the provisions of the Lokpal and Lokayuktas Act, 2013?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

- (a): Lokpal and Lokayuktas Act, 2013 (1 of 2014) was brought into force w.e.f. 16.01.2014.

The institution of Lokpal has been established and is fully functional.

- (b): A total of 2426 complaints have been registered by assigning a regular complaint number. Out of these registered complaints, 2350 complaints have been disposed off. (Data as on 31.01.2025).

- (c): As per the Section 3 of the Lokpal and Lokayuktas Act, 2013, other than Chairperson, the number of Members in Lokpal shall not exceed eight and out of whom 50 percent shall be Judicial members.

At present, other than Chairperson, there are 6 members out of which 3 members are Judicial members.
